

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GVK COAL (TOKISUD) COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GVK COAL (TOKISUD) COMPANY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29/08/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U10101TG2005PTC047275
5.	Address of the registered office and principal office (if any) of corporate debtor	156-159, Paigah House, Sardar Patel Road, Secunderabad, Hyderabad, Hyderabad, Telangana, India, 500003
6.	Insolvency commencement date in respect of corporate debtor	CIRP was initiated vide order dated 04.05.2026 . Order Received on 05.05.2026 .
7.	Estimated date of closure of insolvency resolution process	31.10.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dhaval Jitendrakumar Mistry Reg. No: IBBI/IPA-001/IP-P-01853/2019-2020/12849
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad – 380009 Email: cadhavalmistry@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad – 380009 Email- cirp.gvktokisud@gmail.com
11.	Last date for submission of claims	19.05.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **GVK COAL (TOKISUD) Company Private Limited** on 04.05.2026. Copy of the order received on 05.05.2026.

The creditors of **GVK Coal (TOKISUD) Company Private Limited** are hereby called upon to submit their claims with proof on or before 19.05.2026 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Dhaval Jitendrakumar Mistry,
Interim Resolution Professional of
GVK coal (TOKISUD) Company Private Limited **(in CIRP)**

Regn No.: IBBI/PA-001/IP-P-01853/2019 -2020/12849

AFA valid till 30.06.2027

Reg. Add: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle,
Navrangpura, Ahmedabad, Gujarat, 380009
Email – cadhavalmistry@yahoo.com

Date: 06.05.2026
Place: Ahmedabad

Canara Bank ARM - II Branch, 2nd Floor, Circle Office, Spencer Towers, No.86, M G Road, Bengaluru - 560001
 Email : cb6298@canarabank.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
 (Under Rule 8(6) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the ARM Branch II, Bangalore of Canara Bank, the Possession of which has been taken by the Authorised Officer of ARM Branch II, Bangalore will be sold "As is where is", "As is what is", and "Whatever there is" basis for recovery of outstanding dues from below mentioned Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below.

Sl. No.	Name and address of the Borrower(s) / Guarantor(s)	Total Liabilities	Description of Immovable Properties (Name of Owner / Mortgagor to be mentioned)	Auction Date & Time	Reserve Price & Earnest Money Deposit [EMD] Date & Time	Incremental Value at Bid
1.	1. Mr. Bhaskar Bhogadi alias Mr. Bhogadi Bhaskar 3-179, ST-18179, Sachivalaya Nagar, Vanasthalipuram, Hayath Nagar, K V Rangareddy, Vanasthalipuram, Hayathnagar, Telangana - 500070. 2. Mrs. R Jyostna alias Rachuri Jyostna C/o. B Bhaskar 6-3-179, Sachivalaya Nagar Vanasthalipuram, Dist: K V Rangareddy, Hayathnagar, Telangana -500070.	Rs. 2,58,03,579.58/- (Rupees Two Crore Fifty Eight Lakhs Three Thousand Five Hundred Seventy nine and Fifty Eight Paise only) plus further interest thereon from 03.05.2026 along with expenses, other charges, etc.	Schedule - A Property :- Item No. 1 :- All that piece and parcel of the property bearing Survey No. 343/2, Measuring 24 Guntas and Survey No. 338/2, Measuring 1 Acre, Totally Measuring 1 Acre 24 Guntas, Converted from Agricultural to Non-Agricultural Residential purpose vide Official Memorandum, Dated 11.01.2005 bearing No. ALN SR(A)509/2004-05, Situated at Bidaraguppe Village, Attibele Hobli, Anekal Taluk, Bangalore District and bounded on the - East by: Land belonging to Ramachandrapada, West by: Tank bund, North by: Land belonging to B M Govinda Reddy Smt. Saraswathamma S others, South by: Land belonging to Survey No. 331. Item No. 2 :- All that piece and parcel of the property bearing Survey No. 343/1, Measuring 2 Acres 37 Guntas, Converted from Agricultural to Non-Agricultural Residential purpose vide Official Memorandum, Dated 20.07.2012 bearing No. ALN(A)SR/76/12-13, Situated at Bidaraguppe Village, Attibele Hobli, Anekal Taluk, Bangalore District and bounded on the - East by: Land bearing Re-Survey No. 344, West by: Land bearing Re-Survey No. 341, North by: Land bearing Re-Survey No.343/1 and Road, South by: Land bearing Re-Survey No. 338 & 343/2. Schedule 'B' Property :- Villa No.33 Type 2 Block A, admeasuring 2750 Sq. Ft. super built up area/ Carpet Area 1852 Sq. Ft., along with UDS of 1265 Sq. Ft., together with one car parking space to be constructed on Schedule A Property known as "AKRUTI ARK" East by: By Road / Passage, West by: Remaining portion of the property. North by: Passage, South by: Villa No. 34. Owner of the Property: Mr. Bhaskar Bhogadi	26.05.2026 - 01:00 PM to 03:00 PM (With unlimited extension of 5 minutes duration each till the conclusion of the sale)	Reserve Price: Rs. 259.87 Lakhs EMD : Rs. 25.99 Lakhs on or before 25.05.2026.	Multiples of Rs. 1,00,000/- (Encumbrance (s): Not Known to the Bank)

Other Terms and Conditions :-

- Auction / bidding shall be only through "Online Electronic Bidding" through the Website : <https://banknet.com/> Bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings.
- The property can be inspected, with Prior Appointment with Authorised Officer.
- The property will be sold for the price which is more than the Reserve Price and the participating bidders may improve their offer further during auction process.
- EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (Baanknet) portal directly or by generating the Challan therein to deposit the EMD through RTGS / NEFT in the account details as mentioned in the said challan.
- After payment of the EMD amount, the intending bidders should submit a copy of the following documents/details on or before 25.05.2026 to Canara Bank, ARM Branch II Bangalore by hand OR Email.
 - Demand Draft / Pay order towards EMD amount. If paid through RTGS/NEFT Acknowledgement receipt thereof with UTR No.
 - Photocopies of PAN Card, ID Proof and Address proof. However, successful bidder would have to produce these documents in original to the Bank at the time of making payment of balance amount of 25% of bid amount.
 - Bid Form.

The intending bidders should register their names at portal <https://banknet.com/> and get their User ID and password free of cost. Prospective bidder may avail online training on E-auction from the service provider, M/s PSB Alliance (BAANKNET) - e-mail : support.baanknet@psballiance.com EMD deposited by the unsuccessful bidder shall be refunded to them. The EMD / Sale proceeds shall not carry any interest.

- Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in Multiples of Rs. 1,00,000/- The bidder who submits the highest bid (not below the Reserve price) on closure of 'Online' auction shall be declared as successful bidder. Sale shall be confirmed in favour of the successful bidder, subject to confirmation of the same by the secured creditor.
- The successful bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on declaring him/her as the successful bidder and the balance within 15 days from the date of confirmation of sale by the secured creditor. If the successful bidder fails to pay the sale price, the deposit made by him shall be forfeited by the Authorized Officer without any notice and property shall forthwith be put up for sale again. This amount shall be deposited by way of Demand draft in favour of Authorized Officer, Canara Bank, ARM II Branch OR shall be deposited through RTGS / NEFT / Fund Transfer to credit of account of Canara Bank, ARM II Branch, A/c. No. 209272434, IFSC Code : CNRB006298.
- For sale proceeds of Rs. 50.00 Lakhs (Rupees Fifty Lacs) and above, the successful bidder will have to deduct TDS at a rate 1% or as applicable on the sale proceeds and submit the original receipt of TDS certificate to the bank.
- All charges for Conveyance, Stamp Duty / GST / Registration Charges etc. As applicable shall be borne by the successful bidder only.
- Authorized Officer reserves the right to postpone/cancel or vary the terms and conditions of the E-auction without assigning any reason thereof.
- In case there are bidders who do not have access to the internet but interested in participating in the E-auction, they can approach Canara Bank Circle office, Bengaluru or Canara Bank ARM II Branch, Bengaluru, who as a facilitating centre shall make necessary arrangements.
- Bidder has to make due diligence and physical verification of property with regard to title, extent, area, dues, etc. No claim subsequent to submission of bid shall be entertained by the bank.
- After confirmation of sale, bidder's request cannot be accepted for refund of amount which is already paid and Bank will proceed as per SARFAESI Act.

For further details contact Authorised Officer, Canara Bank, ARM Branch - 2 - (9113092975, 8921102711, 9201460154, 9464534482, 8709675503 and 080-25310181) e-mail id - cb6298@canarabank.com OR the service provider M/s PSB Alliance (BAANKNET) - e-mail : support.BAANKNET@psballiance.com

Special Instruction / Caution :

Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Canara Bank nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder or vendor in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back-up, power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Date : 05.05.2026
 Place : Bangalore

Sd/- Authorised Officer
 Canara Bank

NATIONAL SEEDS CORPORATION LIMITED
 (A Government of India Undertaking)
 "An ISO 9001:2015 & ISO 14001:2015 Company"
 REGIONAL OFFICE, 17-11, Tukaram Gate, Lalaguda, Secunderabad-500017, (TG) PH: 040 -27731152, 27730635
 Mail ID- rm.secunderabad@indiaseeds.com

SHORT TERM NOTICE INVITING E-TENDER

National Seeds Corporation Limited, Regional office, Secunderabad invite tenders through e-tendering for purchase of Dhaincha, Certified or Truthfully Labelled (TL) seeds from reputed seed producers / suppliers. Tender Document can be downloaded from website <https://indiaseeds.envida.com> from 06.05.2026, 13.00 hrs. The Tender fee is Rs.1180 and for further details visits our website www.indiaseeds.com. Tenders without Tender Fee and EMD will be rejected. Last Date for submission of online tender is 08.05.2026 till 14.00 hrs. and the date of opening technical bid is 08.05.2026 at 14.30 hrs. If opening date happens to be holiday, the tender will be opened on next working day. If any changes will be placed only on NSC web-site.

Regional Manager
National Seeds Corporation
Secunderabad

No. 1(23)/Mktg/NSC-HYD/2026-27/
 Date: 05.05.2026

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RELEVANT PARTICULARS

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2. Date of incorporation of corporate debtor	29/08/2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies Hyderabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U10101TG2005PTC047275
5. Address of the registered office and principal office (if any) of corporate debtor	156-159, Paigah House, Sardar Patel Road, Secunderabad, Hyderabad, Telangana, India, 500003
6. Insolvency commencement date in respect of corporate debtor	CIRP was initiated vide order dated 04.05.2026. Order Received on 05.05.2026.
7. Estimated date of closure of insolvency resolution process	31.10.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dhaval Jitendrakumar Mistry Reg. No: IBB/IPA-001/IP-P-01853/2019-2020/12849
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380009 Email: cadhavalmistry@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380009 Email: cirp.gvktokisud@gmail.com
11. Last date for submission of claims	19.05.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Forms names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the GVK COAL (TOKISUD) Company Private Limited on 04.05.2026. Copy of the order received on 05.05.2026.

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Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Dhaval Jitendrakumar Mistry,
 Interim Resolution Professional of GVK Coal (TOKISUD) Company Private Limited (in CIRP)
 Regn No: IBB/IPA-001/IP-P-01853/2019-2020/12849
 AFA valid till 30.06.2027 | Email - cadhavalmistry@yahoo.com
 Reg. Add: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat, 380009

Date: 06.05.2026
 Place: Ahmedabad

STRING METAVERSE LTD.
 (Formerly Known as Bio Green Papers Limited)

[CIN: L62099TG1994PLC017207]
 Regd Office: SyNo 66/2, Street No.03, 2nd floor, Rai Durgam, Prashanth Hills, Nav Khalsa, Gachi Bowli, Rangareddy, Hyderabad-500008, Telangana, India. Ph:040-2938-0760. E-Mail: cs@stringmetaverse.com, <https://www.stringmetaverse.com/>

NOTICE OF POSTAL BALLOT

Dear Members,

Notice is hereby given that pursuant to the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Rules") and Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "Listing Regulations"), Secretarial Standard issued by Institute of Company Secretaries of India on General Meetings (the "SS-2"), (including any statutory modifications, clarifications, substitutions or re-enactment thereof for the time being in force) and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs (the "MCA") for holding general meetings/conducting postal ballot process through e-voting vide General Circular No. 14/2020 dated April 08, 2020, General Circular No. 17/2020 dated April 13, 2020, read with other subsequent circulars issued in this regard, the latest being General Circular No. 03/25 dated 22nd September 2025 (the "Relevant Circulars"), that the resolution set out in the attached Notice of Postal Ballot (the "Notice") is proposed for consideration and approval by the Members of String Metaverse Limited (Formerly Known as Bio Green Papers Limited) (The Company) for passing by means of Postal Ballot through voting by electronic means only ("remote e-voting").

In compliance with the aforesaid MCA Circulars, this Postal Ballot Notice ("Notice") is being sent only through electronic mode to those Members whose email addresses are registered with the Company or Registrar and Transfer Agent (RTA) or National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") (collectively referred to as "Depositories").

Pursuant to the MCA circulars, the Company has completed the dispatch of the Postal Ballot Notice along with the explanatory statement on **Tuesday 05th May, 2026** through electronic mode to those Members whose email addresses are registered with the Company & depository participant(s) as on **Friday 01st May, 2026 ("Cut-off Date")**.

The Notice of the Postal Ballot along with instructions for e-voting can be accessed on the following company web link:
https://www.stringmetaverse.com/investor-relations/shareholders-meetings/notice/1-SML_Postal%20Ballot_05-05-2026.pdf

The Member may note that this Notice will also be available on the website of the Company at <https://www.stringmetaverse.com/> / Stock Exchange at <https://www.bseindia.com> and CDSL at www.evotingindia.com

Members holding Equity Shares of the Company as on the Cut-off Date i.e. Friday 01st May, 2026 ("Eligible Members") only shall be entitled to vote through remote e-voting process in relation to the resolutions specified in Postal Ballot Notice. A person who becomes a Member after the Cut-off Date should treat this Notice for information purpose only.

The Company has engaged the services of CDSL for the purpose of providing remote e-voting facility to its members.

The e-voting facility will be available during the following period:

Cut-off date for eligibility to vote	Friday 01 st May, 2026
Commencement of e-voting period	Wednesday, 06 th May, 2026 at 09.00 A.M. (IST)
Conclusion of e-voting period	Thursday 04 th June, 2026 at 05.00 P.M. (IST)

The e-voting facility will be disabled by CDSL immediately after 5.00 P.M. (IST) on Thursday 04th June, 2026 at 05.00 P.M. (IST)

The Board of Directors has appointed Balaramakrishna & Associates, Company Secretaries in Practice, Hyderabad, as the Scrutinizer to scrutinize the postal ballot process in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman/ Director of the Company or the Company Secretary or any other authorized person, upon completion of the scrutiny of the votes cast through remote e-voting. The results of the Postal Ballot will be announced within two (2) working days from the conclusion of remote e-voting process. The said results, along with the Scrutinizer's Report, will be placed on the website of the Company <https://www.stringmetaverse.com/> and CDSL www.evotingindia.com and displayed at the Registered Office of the Company. The same will also be simultaneously forwarded to the Stock Exchanges where the Equity Shares of the Company are listed, for placing the same on their websites. The resolutions, if approved, will be taken as having been duly passed on the last date specified for remote e-voting i.e. Thursday 04th June, 2026 at 05.00 P.M. (IST).

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for shareholders and e-voting, User Manual for shareholders available at the download section of <https://www.evotingindia.com> or e-mail: helpdesk.evoting@cdslindia.com.

For any other Assistance or any matter connected with the above, members may contact by writing an e-mail to cs@stringmetaverse.com

For String Metaverse Limited
 (Formerly known as Bio Green Papers Limited)
 Sd/-
M. Chowda Reddy
 Company Secretary & Compliance Officer

Date: 05.05.2026
 Place: Hyderabad

Dhanlaxmi Bank recorded Rs.102.75 Crore Net Profit in FY 2025-26

Dhanlaxmi Bank declared the financial results for the Year ended March 31, 2026. Bank recorded Net profit of Rs.102.75 crore in FY 2025-26, against the Net Profit of Rs.66.64 crore in last financial year. Operating Profit for the period was Rs.216.28 crore against profit of Rs.95.10 crore in the last financial year. Commenting on the financial results and performance, Shri Ajith Kumar K K, Managing Director and CEO of the bank said "The Bank continued its positive momentum gained during the beginning of the FY, which resulted in registering the record growth in almost all business parameters alongside improved operational performance. The continued expansion in Deposits and the excellent growth Advances, along with other income helped in crossing the benchmark net profit of over ₹100 crore. I am confident that this achievement will further consolidate the trust and confidence showered on us by our customers and investors for further fuelling our growth trajectory. Total Deposits reached to Rs.18643 crore as on March 31, 2026 from Rs. 16103 crore as on March 31 2025, recording 16.42% growth. Asset quality improved significantly with Gross NPA coming down by 109 bps and Net NPA coming down by 48 bps on a Y-o-Y basis to 1.89% and 0.51% respectively. Provision Coverage Ratio as on March 31, 2026 is 92.46%. The Bank has 264 branches and 285 ATM/recyclers and 17 Business Correspondents as on 31st March 2026, spread across 14 states and 2 Union Territories.

TAMIL NADU NEWSPRINT AND PAPERS LIMITED records a net profit of Rs.247.75 Crore

The company reported total revenue of Rs.4720.77 Crore for the year ended 31st March, 2026 as against Rs.4588.31 Crore in the previous year. The company earned Profit before Interest, Depreciation and Tax (EBITDA) of Rs.556.66 Crore for the year ended 31st March, 2026 as against Rs.525.17 Crore in the previous year. After providing Rs.312.90 Crore towards depreciation & amortization and Rs.193.16 Crore for finance cost, the company earned profit before tax of Rs.50.60 Crore as against a profit of Rs.5.30 Crore in the previous year. Profit after tax is Rs.247.75 Crore as against a profit of Rs.3.73 Crore in the previous year. The company reported total revenue of Rs.1291.77 Crore for the quarter ended 31st March, 2026 as against Rs.1393.79 Crore in the corresponding quarter of the previous year. The company earned Profit before Interest, Depreciation and Tax (EBITDA) of Rs.160.81 Crore for the quarter ended 31st March, 2026 as against Rs.160.12 Crore in the previous year. After providing Rs.78.17 Crore towards depreciation & amortization and Rs.44.94 Crore for finance cost, the company earned profit before tax (PBT) of Rs.37.70 Crore for the quarter ended 31st March, 2026 as against a profit of Rs.30.83 Crore in the previous year. Profit after tax (PAT) is Rs.240.30 Crore as against a profit of Rs.22.12 Crore in the previous year. The Board of Directors has recommended a dividend of Rs.4.00 per share on the face value of Rs.10/- (40%) for the financial year 2025-26. The dividend is subject to the approval of the shareholder in the 46th Annual General Meeting.

Global Travel Market scheduled for first week of June at Trivandrum

More than 1000 tour operators from the country and abroad will converge at the second edition of South India's prestigious travel and trade expo, Global Travel Market (GTM 2026), to be held in the state capital from June 3 to 5. GTM 2026 will provide a platform for exhibitors and buyers to build business partnerships with key global players in the travel and tourism industry, while also helping them scale up their enterprises, said Biju K, IAS, Secretary, Kerala Tourism, at a press conference here today. The B2B travel and trade exhibition is organised by South Kerala Hoteliers Forum (SKHF), Thiruvananthapuram Chamber of Commerce and Industries (TCCI), Thavass Ventures, and Metro Mart, in association with Kerala Tourism and India Tourism, at the Golden Palace International Convention Centre near Karakkonam at Neyyattinkara in the district. "GTM 2026 will showcase different tourism circuits by combining the major tourism centres of South Kerala. It will also feature a project to introduce Ayurveda to global tour operators," Biju said. In addition to showcasing a range of tourism products and services, the travel expo will provide an opportunity to connect with key players in the southern region's travel and tourism industry. Anjana M, IAS, Director, Kerala Tourism; SN Reghuchandran Nair, President, TCCI; Narayanan MR, President, SKHF; Sisupalan Sagara, Vice President, SKHF; Prasad Manjall, Secretary, SKHF; and Siji Nair, CEO, GTM, were also present at the press meet.

CORPORATE BRIEFS

Karur Vysya Bank Inaugurates New Divisional Office in Tiruppur

In a strategic move to drive operational empowerment across its administrative and credit functions, Karur Vysya Bank (KVB) inaugurated its new divisional office in Tiruppur. This milestone reflects the Bank's commitment to Tiruppur's industrial growth by bringing senior leadership and localized sanctioning authority directly to the heart of "India's Knitting City." The establishment of this divisional office is a strategic response to the evolving needs of Tiruppur's economy. Karur Vysya Bank currently operates a robust network of 37 branches across the Tiruppur region. As a global hub for textiles and exports, the region houses thousands of MSMEs requiring rapid credit intervention and specialized financial expertise. By elevating its presence to a divisional level, KVB is stationing senior leadership and dedicated experts on-site. This ensures that local entrepreneurs, exporters, and those in the garment and textile manufacturing sectors benefit from significantly faster processing of business loans and financial solutions. Speaking at the inauguration, Shri Ramesh Babu, Managing Director & CEO of Karur Vysya Bank, said: "Tiruppur is a vital engine of India's export economy. By upgrading our presence to a divisional office, we are positioning our administrative and credit sanctioning teams in immediate proximity to our customers. This infrastructure will facilitate swifter turnaround times for credit proposals and provide localized, high-touch assistance, empowering local businesses to scale their operations and remain globally competitive." Through this new office, KVB continues to bridge the gap between traditional banking trust and modern commercial agility. Regional business owners can now access a comprehensive suite of corporate, MSME, and trade finance services with enhanced efficiency, backed by the 110-year legacy of Karur Vysya Bank.

KIIT Ranked 6th Best University in India, Emerges No. 1 in Eastern India in THE Asia Rankings 2026

KIIT-DU has secured the 6th position among all universities in India, across both government and private institutions, in the Times Higher Education (THE) Asia University Rankings 2026. The university has also emerged as the top-ranked institution not only in Odisha but across the entire eastern region of India. In 2025, the University was ranked 8th best in the country. Globally, KIIT has climbed to the 169th position in Asia, marking a steady and impressive rise from 196th in 2024 and 184th in 2025. THE Asia University Rankings 2026 assessed 929 universities from 36 countries based on rigorous performance indicators across five key areas: teaching (learning environment), research environment (volume, income and reputation), research quality (citation impact, strength, excellence and influence), international outlook (staff, students and research), and industry income (knowledge transfer and patents). The ranking is a major achievement for KIIT, as it has outperformed many established and legacy institutes despite being a young university. The Founder of KIIT and KISS Dr Achyuta Samanta has hailed the ranking, stating that it demonstrates the sustained efforts and commitment of the faculty, staff and students towards achieving academic excellence. He said that KIIT's emphasis on internationalisation and innovation has helped it build a world-class academic ecosystem, reinforcing its position as a leading centre of higher education in India and beyond.

Indel Money Appoints Vinod Panicker as Chief Financial Officer

Indel Money, a leading gold-loan non-banking financial company (NBFC), appointed Vinod Panicker as its Chief Financial Officer (CFO). In this new role, he will lead the company's overall financial strategy, capital management, and governance framework, while supporting its next phase of growth and expansion. A seasoned Chartered Accountant with over 38 years of cross-sector experience, Mr Panicker brings with him deep knowledge and expertise in financial matters related to NBFCs, media & entertainment, and FMCG. During his almost four-decade long career, Mr Panicker has led critical financial operations such as large-scale fund-raising, business restructuring, financial strategy, audit, internal controls, and strengthening of governance and compliance frameworks. He has profound experience in working closely with boards, investors, lenders, rating agencies, and regulators, fostering strong stakeholder relationships and driving long-term value creation. Commenting on the appointment, Umesh Mohanan, Executive Director & CEO of Indel Money, said: "We are delighted to welcome Mr Vinod Panicker as our Chief Financial Officer. His diverse, cross-sector experience, particularly his leadership roles at NBFCs, offers us valuable perspective as we constantly endeavour to expand our operations and horizons. His strong financial acumen and deep understanding of capital markets, fund-raising strategies and risk management will further strengthen our ability to scale up responsibly and sustainably." Vinod Panicker, CFO, said: "It's a privilege to join Indel Money as CFO, as the NBFC is a leading player in the gold loan segment. I am equally delighted to work closely with a board that has vision, foresight and vibrant strategies to expand further into newer markets and territories."

TPCODL Enhances Power Reliability for Over 12,000 Consumers

TP Central Odisha Distribution Limited (TPCODL) has commissioned 2 RMUs (Ring Main Units) at Gothapatna PSS and Nuagaon Chowk, along with 4 km of underground cable network. The upgrade is benefiting around 12,000 consumers across Kantabada, Gothapatna, Bharatpur and nearby areas through improved reliability, faster fault isolation, reduced outages and better voltage profile. In another initiative, TPCODL has commissioned a 63 kVA Distribution Substation Structure under Mukhya Mantri Shakti Bikash Yojana in Palashpur. Around 400 consumers in Palashpur village and Uttara, Bhubaneswar will benefit from improved and reliable power supply. These initiatives reaffirm TPCODL's commitment to delivering safe, reliable and quality power to its consumers.

World Earth Day 2026 : HDBFS Venbakkam Lake Restoration

The successful restoration of Venbakkam Lake in Chengalpet district, Tamil Nadu, stands as a powerful example of how collaborative environmental action can drive tangible ecological and community impact. Undertaken in 2024 by HDB Financial Services (HDBFS) in partnership with the Environmentalist Foundation of India (EFI), the initiative is now delivering visible and measurable benefits. Spread across 24 acres, the restored lake has strengthened water security and ecological balance. Its water-holding capacity has increased by nearly 24 percent due to dredging and embankment work, enabling better rainwater retention and reducing flood risks during monsoons. Groundwater levels have also risen by around 10 feet within a 3-5 m radius, improving water availability for nearby communities. The initiative has revitalized local biodiversity by removing invasive weeds and nearly 200 kg of waste, improving water quality and aquatic habitats. The creation of nesting zones has led to the return of seven species of birds and wildlife. Measures such as fencing and boundary reinforcement are ensuring long-term sustainability by preventing pollution and encroachment. The project also enhances climate resilience through better water flow management and local temperature regulation. This World Earth Day, the Venbakkam Lake restoration highlights how focused, community-driven efforts can restore natural ecosystems while building long-term environmental resilience.

